

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A. No.172/2003.

Friday this the 28th day of February 2003.

CORAM:

HON'BLE MR.T.N.T NAYAR, ADMINISTRATIVE MEMBER
HON'BLE MR.K.V.SACHIDANANDAN, JUDICIAL MEMBER

1. V.Mukundan, Master Craftsman,
Diesel Loco Shed, Erode.
2. J.Sajil, 212E, Railway Colony,
Near RC Church, Erode. Applicants

(By Advocate Shri Siby J.Monippally)

Vs.

1. Union of India, represented by
General Manager, Southern Railway, Chennai.
2. The Divisional Railway Manager,
Southern Railway, Palghat Division,
Palghat. Respondents

(By Advocate Shri P.Haridas)

The application having been heard on 28th February, 2003, the Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR.T.N.T. NAYAR, ADMINISTRATIVE MEMBER

This O.A. is filed by one Shri Mukundan, Master Craftsman in Diesel Loco Shed, Erode and the 2nd applicant is his son Shri J.Sajil. The applicant's grievance is that the respondents have not so far considered the 1st applicant's claim for granting employment assistance to his son on the basis of the loyal service rendered by him during 1974 strike period. A representation for granting such benefit to his physically handicapped son had been made vide A-1 dated 31.1.2002. Since there is no response, the applicants are before us seeking a direction to the respondents to consider the 2nd applicant viz., Mr.Sajil for an appointment on the basis of his father's loyal service and for a declaration to the effect that the 2nd applicant is entitled to get employment under the Railways on the basis of his father's loyal service.

2.

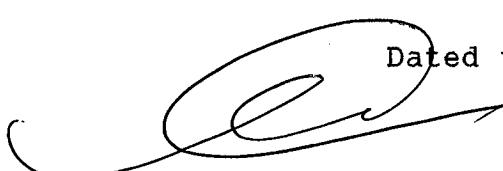
2. When the matter came up for consideration, Shri Siby J. Monippally appeared for the applicant and Shri P. Haridas took notice for the respondents. Shri P. Haridas, learned counsel for the respondents sought some time to get instructions. However, in view of the submission made by the applicant's counsel to the effect that the applicant would be satisfied, if the A-1 representation is considered and disposed of in a fair and just manner in accordance with law and existing rules/instructions on the subject, learned counsel for the respondents agreed that such a representation can be considered and disposed of within a time frame.

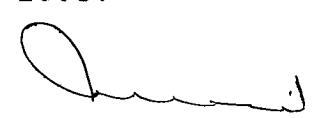
3. On the strength of the submission made by both the counsel, we dispose of the O.A. by directing the 2nd respondent to consider A-1 representation dated 31.1.2002, if such a representation is already on record or call for a copy of the representation which the applicant may file within a week's time from today and thereafter consider it and issue appropriate orders thereon within a period of two months after receipt of such representation.

4. However, the 2nd respondent is further directed to hear the applicants in this regard, in person, before taking a final decision in the matter.

5. O.A. is disposed of as above. No costs.

Dated the 28th February, 2003.


K.V. SACHIDANANDAN
JUDICIAL MEMBER


T.N.T. NAYAR
ADMINISTRATIVE MEMBER

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